

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.1036  
ANSWERED ON 08.02.2024**

**COAL MINING PROJECT AFFECTED FAMILY**

**1036. SHRI CHANDRA PRAKASH CHOUDHARY:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the Government has taken any step or legal action against National Thermal Power Corporation (NTPC) Limited for non-compliance of RFCTLARR Act 2013 provision at Pakri Barwadih coal mining project at Jharkhand and if so, the details thereof;**
- (b) whether the Government has any alternative redressal machinery to protect the legal rights of Pakri Barwadih project affected family at Jharkhand and if so, the details thereof;**
- (c) whether the Government has any plan for proper rehabilitation and re-settlement of Pakri Barwadih coal mining project affected family and if so, the details thereof; and**
- (d) the action taken so far in this regard?**

**A N S W E R**

**THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY**

**(SHRI R.K. SINGH)**

**(a) : The provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 does not apply to Pakri Barwadih Coal Mining Project, as, all the notifications and benefits extendable to landowners and Project Affected Families (PAFs) were decided prior to the effective date of implementation of the RFCTLARR Act 2013, i.e before 01.09.2015.**

**(b) : There is provision for settlement of disputes of compensation through Tribunal setup under Section 14(2) of Coal Bearing Areas (Acquisition and Development), Act, 1957.**

**(c) & (d) : Regarding Rehabilitation and re-settlement of Pakri Barwadih coal mining Project Affected Families, the Government of Jharkhand has issued a Resolution i.e. Sankalp (Sankalp No 116/R dated 27.02.2013) for the compensation / benefits that are to be extended to the landowners and PAFs. The provisions of Sankalp are being complied with.**

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